

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 30.06.2015OA No. 291/00304/2015

Mr. D.P. Pujari, counsel for applicant.

The Original Application is filed by the applicant seeking a direction to the respondents to supply copy of OMR-sheet of the applicant, to disclose the answer key of Group 'D' examination held on 23.11.2014 and the number got by the applicant. The applicant is OBC candidate and he applied for the examination for Group 'D' service pursuant to the advertisement notice for group 'D' recruitment in Northern Railway. He appeared in the examination. The grievance of the applicant is that duplicate copy of OMR sheet and answer key of group 'D' examination was not supplied to him.

2. The result for group 'D' examination was declared. The applicant was not called for the written examination as the cut-off marks for calling candidates for OBC candidates was 77.53. The applicant submits that the respondents neither supplied copy of OMR sheet nor declared answer sheet for the said examination. He complained that the respondents have also not given the details of number got by the applicant. Apart from bare statement in the O.A., there is

nothing on record produced by him to show that copy of OMR sheet or the answer-sheet was not supplied to him. The only prayer is for a direction to supply copy of OMR sheet and answer key. There is no prayer seeking direction to the respondents to furnish the marks obtained by the applicant. The applicant has no case that he has secured marks more than the cut off marks. From the pleadings, it is clear that the applicant has no idea about the marks he secured in the preliminary examination. The authorities did not call him for written examination as the cut off marks for calling OBC candidates was 77.53. That itself shows that he had secured less than the cut off marks. It is not the case of the applicant that he secured more marks than the cut off marks fixed by the authorities. No grounds are made out for approaching the Tribunal seeking reliefs sought for in the O.A. The Original Application is devoid of any merit and accordingly it is dismissed in limine. There shall be no order as to costs.

3. A certified copy of this order be sent to the respondent no. 2.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Harun-ul-Rashid
(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER